

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No. 1250/(MAH)/2017

CORAM:

Present: SHRI M.K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 06.12.2017

NAME OF THE PARTIES: Square -1 Worldwide Pvt. Ltd.
V/s.
RJ Capital Overseas Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	Anurag Adh	Corporate Clerk	Am
2.	CS Pooja Dandwani	Company Secretary	Pooja

ORDER

T.C.P. No. 1250/I&BC/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.
2. They informed that 60% of the settled debt is paid. Respondent is seeking time to make the compliance of 40% on or before 31.12.2017.
3. The Compliance Report of payment is to be submitted on the next date of hearing.
4. On receiving the amount the Petitioner is directed to furnish the Withdrawal Memo. In case of default of non-payment the Directors of the Respondent debtor shall be held personally responsible against them and appropriate action shall be taken against them. Adjourned to **08.01.2018**.

Sd/-

BHASKARA PANTULA MOHAN
Member (Judicial)

06.12.2017
Aah

Sd/-

M.K. SHRAWAT
Member (Judicial)